

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**



O.A.No.1566/2021

This the 11th day of August, 2021

(Through video conferencing)

Hon'ble Mr. A.K.Bishnoi, Member (A)

Shri Kapoor Singh, T.G.T.(Retd.)
Employed I.D. 198301188,
Phone No.9654551406
R/o 179/1, Pocket D-6, Sector-6
Rohini,
Delhi-110085.

.... Applicant

(Through Advocate - Shri N.S.Dalal)

Versus

1. Govt. of N.C.T. Of Delhi,
Through Secretary (Education)
New Secretariat,
L.G. Stadium,
New Delhi
2. Head of the School/Principal
Govt. Boys Sr. Secondary School,
D-Block, Ashok Vihar,
Delhi.

.... Respondents

(Through Advocate Shri Amit Yadav)

ORDER(Oral)**Hon'ble Mr. A.K. Bishnoi, Member(A)**

Heard the learned counsel for the applicant.

Issue notice. Shri Amit Yadav, learned counsel who appears on advance service, accepts notice for the respondents.

2. In the present OA, the applicant was working as TGT (Maths) under respondent No.2. He retired on 30.06.2017. The grievance of the applicant is that he has not been given increment which was due to him from 01.07.2017 onwards. He, thus, filed the present OA seeking redressal of his grievances.

3. Heard Shri N.S. Dalal, learned counsel for the applicant and Shri Amit Yadav, learned counsel for the respondents.

4. Learned counsel for the applicant submits that the applicant has made representations dated 02.04.2019 and 22.04.2019 which are still pending consideration of the respondents. He further submits that the matter is squarely covered by the judgment of this Tribunal dated 15.07.2021 in OA-776/2019 and batch. He also submits that the applicant would be satisfied if the respondents are directed to decide the pending representations of the applicant in the light of the judgment referred to above.

5. In view of the submissions made by the learned counsel for the applicant, I think that the ends of justice would be met if the OA is disposed of at the admission stage itself with the direction to the respondents to



consider the pending representations of the applicant in the light of order of this Tribunal referred above by passing a reasoned and speaking order.

6. Accordingly, the OA is disposed of with the direction to the respondents to consider the representations of the applicant taking into consideration the judgment passed by this Tribunal in batch of OAs referred above, by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order.

7. The OA is disposed of accordingly. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

rb/arti